

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**

TP 48 of 2019 [CP(IB) 305 of 2019]

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2020**

Name of the Company: Dena Bank
V/s
Hind Syntex Ltd

Section: Section 7 of insolvency & Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

None for the Petitioner, despite repeated call.

It is matter of record that, in the present matter the Petitioner is not appearing since 13.12.2019 08.11.2019. Today also there is no representation from the side of the Petitioner, hence the present IB petition is deserves to be dismissed in default for want of prosecution.

Accordingly, TP 48 of 2019 [CP(IB) 305 of 2019] is dismissed in default for want of prosecution.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 16th day of January, 2020